

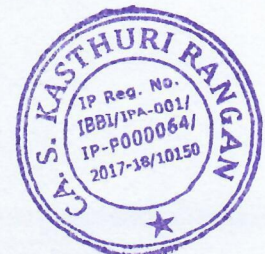
FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF RAVI ELECTRONICS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Ravi Electronics Private Limited
2.	Date of incorporation of corporate debtor	13/11/1981
3.	Authority under which corporate debtor is incorporated / registered	ROC Hyderabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U32300TG1981PTC003266
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: F-1/A, Industrial Development Area, Kukatpally, Hyderabad
6.	Insolvency commencement date in respect of corporate debtor	18.04.2024 (Hon'ble NCLT order dated 15/04/2024 and Order uploaded in NCLT Portal on 18/04/2024)
7.	Estimated date of closure of insolvency resolution process	14/10/2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. S.KASTHURI RANGAN Registration No: IBBI/IPA-006/IP-P00064/2017-18/10150
9.	Address and e-mail of the interim resolution professional, as registered with the Board	909A, Raghava Ratna Towers, Chirag Ali Lane, Abids, Hyderabad – 500 001 Email: askrco@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	909A, Raghava Ratna Towers, Chirag Ali Lane, Abids, Hyderabad – 500 001 Email: askrco@gmail.com
11.	Last date for submission of claims	29/04/2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal, Hyderabad, Court I, has ordered the commencement of a Corporate Insolvency Resolution Process of Ravi Electronics Private Limited on 15.04.2024

The creditors of Ravi Electronics Private Limited are hereby called upon to submit their claims with proof on or before 29.04.2024 to the Interim Resolution Professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only.



All other creditors may submit the claims with proof in person, by post or by electronic means. The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The proof of claims is to be submitted by way of following specified forms along with documentary proof in support of their claims.

Form B- For claims by Operational Creditors (except Workmen and Employees); Form C- For claims by Financial Creditors, Form CA- For claims by Financial Creditors in a class as aforesaid, Form D-For claims by Workmen and Employees, Form E- For claims by Authorized Representative of Workmen and Employees, Form F- For claims by Creditors other than Financial Creditors and Operational Creditors.

Submission of false or misleading proofs of claim shall attract penalties.


S.KASTHURI RANGAN

Interim Resolution Professional
IBBI/IPA-006/IP-P00064/2017-2018/10150
In the matter of Ravi Electronics Private Limited

Date: 19/04/2024
Place: Hyderabad

